

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 145/2011

Date: 12.09.2011

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of Transmission Tariff of Combined Element of 400 kV S/C URI 1- URI - 2 Inter- connector Transmission Line along with bays at NHPC end (Anticipated DOCO: 01.07.2011) and 400 kV S/C URI 2- Wagoora Transmission Line along with bays at Wagoora Sub-Station (Anticipated DOCO: 01.10.2011) associated with URI - 2 Transmission System for tariff block 2009-14 period in Northern Region

Sir,

Please refer to your reply affidavit dated 19.08.2011 on the subject mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 27.09.2011:

- (i) As per historical data given in benchmarking model for transmission line the cost of 400 kV S/C Transmission Line in hilly area with configuration similar to the subject line is 51.79 Lakh/km. This implies, the cost of the subject line should be around 55 Cr. against which the actual cost as mentioned in Form-5B of the petition is around 108 Cr. Thus, the cost of the subject line appears to be very high. Clarification along with the relevant documents in this regard may be submitted.
- (ii) Information as to whether capital cost has been reduced due to dismantling of existing store building, and also the details of original cost of asset when it was capitalized and cumulative depreciation as on date of decapitalization.
- (iii) CA/ Management certificate for the expenditure incurred up to 1.9.2011 (the revised anticipated DOCO) and addcap for Asset-1 from anticipated DOCO 1.9.2011 to 30.9.2011 to arrive at capital cost as on notional DOCO.
- (iv) The status of actual DOCO of Asset-1 and Asset-2.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)